

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 2/82-ALC4/2012 **MEETING DATE** : 10.04.2012

The Meeting No.2/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 10.04.2012 under the Chairmanship of Addl DGFT, Shri N.P.S Monga in Room No. 4, Udyog Bhawan, New Delhi..

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Shri R.C. Meena, Dy. Director General of Foreign Trade
5. Ms.Lalita Maini, FTDO

Case No.B 15	M/s. Divis Laboratories Limited
Norms Committee Meeting No.2/AM13	F.No. 01/82/162/01029/AM 11/DES III F.No. 01/82/162/01030/AM 11/DES III F.No. 01/82/162/01031/AM 11/DES III F.No. 01/82/162/01032/AM 11/DES III F.No. 01/82/162/01036/AM 11/DES III F.No. 01/82/162/01037/AM 11/DES III F.No. 01/82/162/01038/AM 11/DES III F.No. 01/82/162/01039/AM 11/DES III F.No. 01/82/162/01040/AM 11/DES III F.No. 01/82/162/01041/AM 11/DES III F.No. 01/82/162/01042/AM 11/DES III F.No. 01/82/162/01043/AM 11/DES III F.No. 01/82/162/01044/AM 11/DES III
Meeting Date:10.04.2012	

Decision: It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.

Case No.B 16	M/s. Navin Fluorine International Limited, Mumbai
Norms Committee Meeting No.2/AM13	F.No. 01/82/50/00947/AM 12/DES III
Meeting Date:10.04.2012	RA File No. 03/94/40/00537/AM 12
Adv. Lic. No. 0310568382 dated 7.10.2011	
Decision: It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 17	M/s. Navin Fluorine International Limited, Mumbai
Norms Committee Meeting No.2/AM13	F.No. 01/82/50/00970/AM 12/DES III
Meeting Date:10.04.2012	RA File No. 03/95/40/00437/AM 12
Adv. Lic. No. 0310659433 dated 13.10.2011	
Decision: It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 18	M/s Auro Labs, Madurai
Norms Committee Meeting No.2/AM13	F.No. 01/82/50/001540/AM 11/DES III
Meeting Date:10.04.2012	RA File No. 35/24/040/00035/AM 12
Adv. Lic. No. 3510032550 dated 25.11.2011	
Decision: It was decided to amend in the description of the export product and import product as under: Export Product	

Aurovisc. Visivisc. Curagel, Rhoto Visc and Supreme Viscoelastic Surgical Fluid and BD HPMC Hydroxypropyl Methylcellulose Ophthalmic solution 2%-2 ml PFS

Import Items

Hypak SCF 2.25 ml RF PRTCFM 27-Glass Syringe Barrel
Hypak PR2.25 ml PP Syringe Plunger rod
Hypak NSCF 1-3 ML PH 701/50C Black SH000 Syringe Stopper
Pouch Size 7.5x25
Pouch size 10x27

The Norms fixed would remain same. RA may take appropriate action as per the decision of Norms Committee.

Case No.B 19	M/s. Global Calcium		
Norms Committee Meeting No.2/AM13	F.No. 01/82/50/00390/AM 11/DES III		
Meeting Date:10.04.2012	RA File No. 07/24/40/00005/AM 11		
Adv. Lic. No. 0710070972 dated 16.4.2010			
Decision: It was decided to amend in the description of the export product as well as import product and to revise the norms earlier fixed under Para 4.7 of HBP v1 , on the basis of production and consumption data duly certified by Central Excise Authorities, as per details below or as applied by the firm, whichever is less:			
Export Product	Export Quantity	Import items	Quantity allowed
Calcium Glubionate – Ampoule/Injectable Grade	1 kg	Calcium Gluconate – Monohydrate	0.420 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.B 20	M/s. Global Calcium

Norms Committee Meeting No.2/AM13		F.No. 01/82/50/00630/AM 12/DES III	
Meeting Date:10.04.2012		RA File No. 07/24/40/00140/AM 12	
Adv. Lic. No. 0710080871 dated 25.07.2011			
Decision: It was decided to revise norms earlier fixed on the basis of production and consumption data, duly certified by Central Excise Authority, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export Product	Export Quantity	Import items	Quantity allowed
Calcium Levulinate	1 kg	Levulinic Acid	1.156 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.B 21	M/s. Global Calcium		
Norms Committee Meeting No.2/AM13	F.No. 01/82/50/00628/AM 12/DES III		
Meeting Date:10.04.2012	RA File No. 07/24/40/00149/AM 12		
Adv. Lic. No. 0710080887 dated 26.07.2011			
Decision: It was decided to revise norms earlier fixed on the basis of production and consumption data, duly certified by Central Excise Authority, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export Product	Export Quantity	Import items	Quantity allowed
Magnesium Citrate	1 kg	Citric Acid	1.060 kg
RA may take appropriate action as per the decision of Norms Committee			

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Rejected
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425	Defer Date:

27.04.2009

Decision : It was decided to close the case as the firm has not furnished the requisite information despite repeated reminders.

2

Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved	
HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/216/2010-PI(Norms) dated 11.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Amino-5(S)-N,N-Dibenzyl Amino-3-Oxo-1,6 Diphenyl Hex-2-Ene(DAH-II)	1 kg	1.	Acetonitrile	0.13
		2.	Citric Acid Monohydrate	1.8
		3.	L-Phenyl Alanine	0.620
		4.	Methanol	4.20
		5.	Methyl Tert-Butyl Ether	12.11
		6.	N-Heptane	0.69
		7.	Potassium Carbonate	1.725
		8.	Tetrahydrofuran	2.00
RA may take appropriate action as per the decision of Norms Committee.				

3	Case No.: 71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:01.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.5.2012.			

4	Case No.: 9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:01.05.2012
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals for 1.5.2012.			

5	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Rejected
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the requisite information despite repeated reminders.			

6	Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

7	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Industrial Policy and Promotion.			

8

Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved	
HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/331/2011-PI(Norms) dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(4R-CIS)-1,1-dimethyl Ethyl-6-(2-Amino Ethyl)-2,2,Dimethyl-1,3-Dioxane-4-Acetate (Amino Ketol)	1 kg	1.	(4R-CIS)-1,1-Dimethyl Ethyl-6-Cyano Methyl-2,2-Dimethyl 1,3-Dioxane-4-Acetate	1.00
RA may take appropriate action as per the decision of Norms Committee.				

9	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
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HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:24.04.2012
Decision : It was decided to call the firm for personal hearing on 24.4.2012. It was also decided that a technical officer may also come to explain the case to the Committee. Accordingly, the case was deferred for 24.4.2012.			

10	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:08.05.2012
	Decision : It was decided to give a final reminder the firm to furnish production and consumption data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

11	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved																								
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:																								
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>2-Chloropyridine</td><td>1 kg</td><td>1.</td><td>Alumino Silicate Catalyst</td><td>0.019 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Ethyl Alcohol (Denatured)</td><td>2.325 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Methanol</td><td>1.410 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Caustic Soda</td><td>1.400 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg			2.	Ethyl Alcohol (Denatured)	2.325 kg			3.	Methanol	1.410 kg			4.	Caustic Soda
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		3.	Methanol	1.410 kg																								
		4.	Caustic Soda	1.400 kg																								

12	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved									
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/357/2011-PI(Norms) dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									

	Paracetamol Granules DC Grade 77% (Compresso PAP 77 P)	1 kg	1.	Paracetamol	0.769
			2.	Maize Starch	0.064
			3.	Cellulose Micro Crystalline	0.092
			4.	Silica Colloidal Anhydrous	0.007
			5.	Povidone	0.032
			6.	Croscamellose Sodium	0.018
			7.	Magnesium Stearate	0.004
			8.	Purified Talc	0.012
RA may take appropriate action as per the decision of Norms Committee.					

13	Case No.: 44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

14	Case No.: 19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Approved
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:
	Decision : It was observed that this case was already approved in the meeting no. 51/82 dated 20.3.2012.			

15	Case No.: 31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

16	Case No.: 20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date:08.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

17	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Rejected
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the requisite information despite repeated reminders.			

18	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

19	Case No.:17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00787/AM12/	RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673 28.09.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

20	Case No.:18/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00975/AM12/	RLA File :07/24/040/00178/AM12/	Lic.No/Date:0710082847 28.09.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

21	Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:20.03.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

22	Case No.:11/41/82-ALC4/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01012/AM12/	RLA File :05/23/040/00237/AM12/	Lic.No/Date:0510305501	Defer

		17.10.2011	Date:08.05.2012
Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

23	Case No.: 21/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00978/AM12/	RLA File :07/24/040/00285/AM12/	Lic.No/Date:0710083447 21.10.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

24	Case No.: 6/41/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01007/AM12/	RLA File :03/94/040/00618/AM12/	Lic.No/Date:0310661493 21.10.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Petrochemicals.			

25	Case No.: 2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Petrochemicals.			

26	Case No.: 13/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01014/AM12/	RLA File :07/24/040/00300/AM12/	Lic.No/Date:0710083654 02.11.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 8.5.2012.			

27	Case No.: 17/41/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Approved
	HQ File :01/82/050/01018/AM12/	RLA File :34/24/040/00158/AM12/	Lic.No/Date:3410032075 02.11.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Methoxy Acetyl Chloride Clear Colourless Liquid Assay: Min. 99%	1 kg	1.	Methoxy Acetic Acid Clear Colourless Liquid Assay: Min. 99%	0.921 kg
RA may take appropriate action as per the decision of Norms Committee.				

28	Case No.: 26/41/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved
	HQ File :01/82/050/01027/AM12/	RLA File :08/24/040/00185/AM12/	Lic.No/Date:0810105210 04.11.2011	Defer Date:
	Decision : It was observed that this case was already approved in meeting no. 51/82 dated 20.3.2012.			

29	Case No.:24/36/82-ALC4/2011		Party Name:MEDREICH LIMITED		Meet No/Date:2/82-ALC4/2012 10.04.2012		Status:Case Approved	
	HQ File :01/82/050/00981/AM12/		RLA File :07/24/040/00305/AM12/		Lic.No/Date:0710083785 08.11.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/31/2012-PI(Norms) dated 14.3.2012, it was decided was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Terbinafine Tablets 250 mg		1000 tablets	1.	Terbinafine HCL		0.2868 kg	
RA may take appropriate action as per the decision of Norms Committee.								

30	Case No.: 15/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01016/AM12/	RLA File :07/24/040/00306/AM12/	Lic.No/Date:0710083782 08.11.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.: 25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

32	Case No.: 33/41/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01034/AM12/	RLA File :52/24/040/00036/AM12/	Lic.No/Date:5210037111 21.11.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

33	Case No.: 63/46/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01279/AM12/	RLA File :09/24/040/00387/AM12/	Lic.No/Date:0910049937 29.11.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

34	Case No.: 54/46/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01270/AM12/	RLA File :09/24/040/00398/AM12/	Lic.No/Date:0910050048 05.12.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

35	Case No.: 62/46/82-ALC4/2011	Party Name:WINTAC LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01278/AM12/	RLA File :07/24/040/00349/AM12/	Lic.No/Date:0710084493 08.12.2011	Defer Date:08.05.2012
	Decision : It was decided to remind the firm to furnish technical specification of the import product and also the ITC(HS) code within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

36	Case No.: 82/46/82-ALC4/2011	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01298/AM12/	RLA File :09/24/040/00127/AM12/	Lic.No/Date:0910050138 09.12.2011	Defer Date:08.05.2012
	Decision : : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

37	Case No.: 23/46/82-ALC4/2011	Party Name:ROYAL PHARMA	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01239/AM12/	RLA File :03/95/040/00738/AM12/	Lic.No/Date:0310670268	Defer

		13.12.2011	Date:08.05.2012
Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

38	Case No.: 26/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01242/AM12/	RLA File :03/94/040/00751/AM12/	Lic.No/Date:0310670327 13.12.2011	Defer Date:08.05.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/29/2011/Ch II dated 13.3.2012 has requested the firm to furnish • production of export item for the past years upto January 2012 and corresponding consumption of each input duly certified by CA • Photocopy of earlier norms fixed by ALC for same export item in the recent past. It was decided to remind the firm to furnish the above information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

39	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:08.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

40	Case No.: 74/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01290/AM12/	RLA File :09/24/040/00421/AM12/	Lic.No/Date:0910050231 14.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 81/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status: Case Deferred
	HQ File :01/82/050/01297/AM12/	RLA File :09/24/040/00422/AM12/	Lic.No/Date:0910050232 14.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

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42	Case No.:59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

43	Case No.:1/40/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved									
	HQ File :01/82/050/00997/AM12/	RLA File :31/83/040/00191/AM12/	Lic.No/Date:3110051996 20.12.2011	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012/Ch. II dated 5.3.2012, it was decided to decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Anisole 99.50% Purity</td><td>1 kg</td><td>1.</td><td>Phenoxy methane Purity 93% Minimum</td><td>1.10 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Anisole 99.50% Purity	1 kg	1.	Phenoxy methane Purity 93% Minimum
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Anisole 99.50% Purity	1 kg	1.	Phenoxy methane Purity 93% Minimum	1.10 kg									

44	Case No.:30/46/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved
	HQ File :01/82/050/01246/AM12/	RLA File :22/24/040/00076/AM12/	Lic.No/Date:2210012341 22.12.2011	Defer Date:
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

45	Case No.:34/46/82-ALC4/2011	Party Name:PERSTORP CHEMICALS INDIA PVT. LIMITED.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved
	HQ File :01/82/050/01250/AM12/	RLA File :03/95/040/00622/AM12/	Lic.No/Date:0310672312 22.12.2011	Defer Date:
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

46	Case No.:1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

47	Case No.:2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

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Case No.:1/41/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved	
HQ File :01/82/050/01002/AM12/	RLA File :31/83/040/00190/AM12/	Lic.No/Date:3110052067 27.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012/Ch. II dated 5.3.2012, it was decided to decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mono Methyl Ether of Hydroquinone-MEHQ 99.0% purity	1 kg	1.	Phenoxy methane/anisole Purity 93% minimum	1.31 kg
		2.	Hydrogen Peroxide (50%) Purity 50%	0.825 kg
		3.	Acetone (Solvent) Purity 99% & above	0.270 kg
RA may take appropriate action as per the decision of Norms Committee.				

49	Case No.:4/46/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01220/AM12/	RLA File :34/24/040/00189/AM12/	Lic.No/Date:3410032719 27.12.2011	Defer Date:08.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

50	Case No.:14/46/82-ALC4/2011	Party Name:STAR DRUGS & RESEARCH LABS LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01230/AM12/	RLA File :04/24/040/00242/AM12/	Lic.No/Date:0410132171 27.12.2011	Defer Date:08.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which			

the case would be closed. Accordingly, the case was deferred for 8.5.2012.

51	Case No.:15/46/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01231/AM12/	RLA File :04/24/040/00259/AM12/	Lic.No/Date:0410132173 27.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

52	Case No.:38/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01254/AM12/	RLA File :03/94/040/00817/AM12/	Lic.No/Date:0310673330 28.12.2011	Defer Date:08.05.2012
	Decision : It was decided to issue a final reminder to the firm to furnish the requisite information sought by the Committee within 15 days failing which the case would be closed. Accordingly, the case was deferred for 8.5.2012.			

53	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

54	Case No.:5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

55	Case No.:39/46/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM12/	RLA File :03/94/040/00856/AM12/	Lic.No/Date:0310673730 30.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

56	Case No.:43/46/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved
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HQ File :01/82/050/01259/AM12/	RLA File :03/94/040/00872/AM12/	Lic.No/Date:0310673641 30.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2005/Ch. II dated 3.10.2005, it was decided to decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Phenylene Diamine	1 kg	1.	Crude Ortho Phenylene Diamine	1.11 kg
RA may take appropriate action as per the decision of Norms Committee.				

57	Case No.:61/46/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01277/AM12/	RLA File :03/94/040/00854/AM12/	Lic.No/Date:0310673707 30.12.2011	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals			

58	Case No.:36/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01252/AM12/	RLA File :03/94/040/00826/AM12/	Lic.No/Date:0310675431 09.01.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

59	Case No.:37/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01253/AM12/	RLA File :03/94/040/00825/AM12/	Lic.No/Date:0310675410 09.01.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

60	Case No.:65/46/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:2/82-ALC4/2012 10.04.2012		Status:Case Approved	
	HQ File :01/82/050/01281/AM12/		RLA File :05/23/040/00390/AM12/		Lic.No/Date:0510314514 13.01.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			

				kg/kg
2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg
		2.	Ethyl Alcohol (Denatured)	2.325 kg
		3.	Methanol	1.410 kg
		4.	Caustic Soda	1.400 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:80/46/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved
HQ File :01/82/050/01296/AM12/		RLA File :05/23/040/00389/AM12/		Lic.No/Date:0510314505 13.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 26.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
2-Chloropyridine	1 kg	1.	Alumino Silicate Catalyst	0.019 kg	
		2.	Ethyl Alcohol (Denatured)	2.325 kg	
		3.	Methanol	1.410 kg	
		4.	Caustic Soda	1.400 kg	
RA may take appropriate action as per the decision of Norms Committee.					

62	Case No.:84/46/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01300/AM12/	RLA File :34/24/040/00220/AM12/	Lic.No/Date:3410032968 17.01.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals			

63	Case No.:32/46/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01248/AM12/	RLA File :03/94/040/00942/AM12/	Lic.No/Date:0310679417 31.01.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

64	Case No.:47/46/82-ALC4/2011		Party Name:EMBIO LTD		Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
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	HQ File :01/82/050/01263/AM12/	RLA File :03/94/040/00943/AM12/	Lic.No/Date:0310679893 02.02.2012	Defer Date:08.05.2012														
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.																	
65	Case No.:49/46/82-ALC4/2011	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred														
	HQ File :01/82/050/01265/AM12/	RLA File :31/24/040/00030/AM11/	Lic.No/Date:3110052741 06.02.2012	Defer Date:08.05.2012														
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.																	
66	Case No.:50/46/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved														
	HQ File :01/82/050/01266/AM12/	RLA File :31/83/040/00208/AM12/	Lic.No/Date:3110052844 07.02.2012	Defer Date:														
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012-Ch II dated 5.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity</td><td>1 kg</td><td>1.</td><td>Phenoxy methane/Anisole Purity 93% minimum</td><td>1.00</td></tr> <tr> <td></td><td></td><td>2.</td><td>Acetic Anhydride Purity 99% Minimum</td><td>0.755</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1.	Phenoxy methane/Anisole Purity 93% minimum	1.00			2.	Acetic Anhydride Purity 99% Minimum
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg														
4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1.	Phenoxy methane/Anisole Purity 93% minimum	1.00														
		2.	Acetic Anhydride Purity 99% Minimum	0.755														
	RA may take appropriate action as per the decision of Norms Committee.																	
67	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred														
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/	Lic.No/Date:0310680799 08.02.2012	Defer Date:08.05.2012														
	Decision : It was decided to defer the case for 8.5.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.																	
68	Case No.:6/2/82-ALC4/2012	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred														
	HQ File :01/82/050/01523/AM12/	RLA File :04/24/040/00281/AM12/	Lic.No/Date:0410133867 16.02.2012	Defer Date:08.05.2012														

Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.

69	Case No.: 5/2/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01522/AM12/	RLA File :04/24/040/00314/AM12/	Lic.No/Date:0410134051 23.02.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

70	Case No.: 1/50/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved																								
	HQ File :01/82/050/01392/AM12/	RLA File :03/95/040/01007/AM12/	Lic.No/Date:0310684377 01.03.2012	Defer Date:																								
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2011-Ch II dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Stero DEIPA 85 (n,N-Bis (2-hydroxtethyl)-2-Propanolamine)</td><td>1 kg</td><td>1.</td><td>Di Ethanol Amine</td><td>0.657</td></tr> <tr> <td></td><td></td><td>2.</td><td>Propylene Oxide</td><td>0.363</td></tr> <tr> <td>Sterol 120 G (BG) (Lauryl Alcohol 4.5 mole ethoxylate)</td><td>1 kg</td><td>1.</td><td>Lauryl Alcohol</td><td>0.495</td></tr> <tr> <td></td><td></td><td>2.</td><td>Ethylene Oxide</td><td>0.505</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Stero DEIPA 85 (n,N-Bis (2-hydroxtethyl)-2-Propanolamine)	1 kg	1.	Di Ethanol Amine	0.657			2.	Propylene Oxide	0.363	Sterol 120 G (BG) (Lauryl Alcohol 4.5 mole ethoxylate)	1 kg	1.	Lauryl Alcohol	0.495			2.	Ethylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																								
Stero DEIPA 85 (n,N-Bis (2-hydroxtethyl)-2-Propanolamine)	1 kg	1.	Di Ethanol Amine	0.657																								
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		2.	Ethylene Oxide	0.505																								

71	Case No.: 7/2/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Approved									
	HQ File :01/82/050/01524/AM12/	RLA File :31/83/040/00241/AM12/	Lic.No/Date:3110053497 27.03.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012-Ch II dated 5.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99%</td><td>1 kg</td><td>1.</td><td>Phenoxy methane/Anisole Purity 93% minimum</td><td>1.00</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99%	1 kg	1.	Phenoxy methane/Anisole Purity 93% minimum
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99%	1 kg	1.	Phenoxy methane/Anisole Purity 93% minimum	1.00									

	purity			
		2.	Acetic Anhydride Purity 99% Minimum	0.755
RA may take appropriate action as per the decision of Norms Committee.				

72	Case No.:8/2/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01525/AM12/	RLA File :03/94/040/01020/AM12/	Lic.No/Date:0310688092 27.03.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

73	Case No.:9/2/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01526/AM12/	RLA File :03/94/040/01166/AM12/	Lic.No/Date:0310688004 27.03.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

74	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Chemicals and Petrochemicals.			

75	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

76	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

77	Case No.:10/2/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/01527/AM12/	RLA File :03/95/040/01059/AM12/	Lic.No/Date:0310688787 30.03.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

78	Case No.:4/2/82-ALC4/2012	Party Name:WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2012 10.04.2012	Status:Case Deferred
	HQ File :01/82/050/00004/AM13/	RLA File :03/95/040/01085/AM12/	Lic.No/Date:0310689242 02.04.2012	Defer Date:08.05.2012
	Decision : It was decided to defer the case for 8.5.2012 for comments of Department of Pharmaceuticals.			

Outside Agenda No. 1	M/s. Global Calcium
Norms Committee Meeting No.2/AM13	F.No. 01/82/162/00091/AM 10/DES III
Meeting Date:10.04.2012	RA File No. 07/24/040/613/AM 09
Adv. Lic. No. 0710063917 dated 30.03.2009	
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Date:18.04.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer

Outside Agenda No. 1	M/s. Global Calcium
Norms Committee Meeting No.2/AM13	F.No. 01/82/162/00091/AM 10/DES III
Meeting Date:10.04.2012	RA File No. 07/24/040/613/AM 09

Adv. Lic. No. 0710063917 dated 30.03.2009	
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	